

(b) Details of employment growth estimated on usual status basis in broad sectors of the economy in the country during 1999-2000 to 2009-2010 are given below:

Broad Sector	Employment growth during 1999-2000 to 2009-10 (In million)
Agriculture	9.83
Industry	30.80
Services	27.86
TOTAL	68.48

MGNREGA pulling away farmlands labour

119. SHRI N.K. SINGH:

SHRI KANWAR DEEP SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether only seven Indian States have minimum wages at par with Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) and the rest lag far behind;

(b) whether MGNREGA is pulling away horde of farmlands causing widespread labour scarcity;

(c) if so, the action taken by Government in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) The State-wise wages fixed under the Minimum Wages Act, 1948 and MGNREG Act, 2005 is given in Statement (*See below*). It may be seen that for 25 States, MGNREGA rates are higher than the minimum wages.

(b) to (d) Minimum wages for unskilled agricultural labour under the Minimum Wages Act, 1948 are fixed by the State Governments/UTs. Since MGNREGA is a demand driven scheme, backed by legislation, State Governments are obliged to provide up to 100 days of guaranteed wage employment in a financial year, as mandated in the Act. Average person days employment generated under MGNREGA during 2008-11 has ranged between 54 days to 43 days per annum.

Although some studies on 'Impact of Mahatama Gandhi National Rural Employment Guarantee Act (MGNREGA)' on Wage Rates, Food Security and Rural Migration have suggested that there was shortage of agricultural labour after implementation of MGNREGA, there have been no definite findings regarding shortage of farm labourers due to MGNREGA. The Government has already indexed the MGNREGA wages with Consumer Price Index for Agricultural Labourers (CPI-AL) and accordingly notified the revised wage rates under sub-section (1) of Section 6 of the MGNREGA. It may be mentioned that the demand and supply of labour for various sectors of the economy depend upon several factors like wage rates, economic prospects, absorption capacity, regional and climatic conditions, demographic profile of the work force etc.

Statement

State-wise minimum rates of wages fixed for unskilled agricultural workers under the Minimum Wages Act, 1948 and under the MGNREG Act, 2005

(in Rs. per day)

Sl.No.	Appropriate Governments	Minimum Rates of Wages for Unskilled Agricultural Workers under the Minimum Wages Act, 1948 as on 01.04.2012	Minimum Wages for Unskilled Agricultural Workers under MGNREG Act, 2005 as on 01.04.2012
1	2	3	4
1.	Andhra Pradesh	112.00	137.00
2.	Arunachal Pradesh*	Area I 134.62 Area II 153.85	124.00 124.00
3.	Assam	100.00	136.00
4.	Bihar*	138.00	122.00
5.	Chhattisgarh	104.60	132.00
6.	Goa	157.00	158.00
7.	Gujarat	100.00	134.00
8.	Haryana	186.42	191.00
9.	Himachal Pradesh	120.00	Non-Scheduled Area 126.00 Scheduled Area 157.00
10.	Jammu and Kashmir	110.00	131.00

1	2	3	4
11.	Jharkhand*	145.54	122.00
12.	Karnataka	145.58	155.00
13.	Kerala*	150.00 for light work 200.00 for hard work	164.00
14.	Madhya Pradesh*	163.00	132.00
15.	Maharashtra	Zone-I 120.00 Zone-II 110.00 Zone-III 105.00 Zone-IV 100.00	145.00 145.00 145.00 145.00
16.	Manipur	122.10	144.00
17.	Meghalaya	100.00	128.00
18.	Mizoram	132.00	136.00
19.	Nagaland	80.00	124.00
20.	Odisha	92.50	126.00
21.	Punjab	153.81	166.00
22.	Rajasthan*	135.00	133.00
23.	Sikkim		124.00
24.	Tamil Nadu	100.00 (men 6 hrs.) 85.00 (women 5 hrs.)	132.00
25.	Tripura	100.00	124.00
26.	Uttar Pradesh	100.00	125.00
27.	Uttarakhand	121.65	125.00
28.	West Bengal	112.50	136.00
29.	Andaman and Nicobar Islands*	212.00 (Andaman) 223.00 (Nicobar)	178.00 189.00
30.	Chandigarh*	219.23	174.00

1	2	3	4
31.	Dadra and Nagar Haveli	156.20	189.00
32.	Damam and Diu		136.00
33.	Delhi	256.00	
34.	Lakshadweep*	200.00	151.00
35.	Puducherry*		132.00
	Puducherry, Karaikal	100.00	
		(for 6 hours)	
	and Yaman	150.00 (hard work)	
	Mahe	160.00 (hard work	
		by men 8 hrs)	
		120.00 (light work	
		by women 8 hrs)	

* Minimum wages are more than MGNREGA wages.

Action on the demands by registered labour organisation

†120. SHRI THAAWAR CHAND GEHLOT: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the National registered labour organisations who have submitted letter of demands to Government or Ministry of Labour and Employment along with the details of major problems which are required to be addressed during the last three years;

(b) the action taken by Government on the above-mentioned letter of demands;

(c) whether labour organisations have started country wide movements in order to seek solution of labourers' problems; and

(d) if so, the steps taken by Government to solve the problem raised in these movements?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Some major Central Trade Unions *viz.*, INTUC, BMS, CITU, HMS, AITUC and Federation of Bank Unions had given a call for general strike to press

† Original notice of the question was received in Hindi